

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/021/00145/2017**

HYDERABAD, this the 30<sup>th</sup> day of September, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

Sunil Naik S/o Vallaiah Naik,  
Occ : AIP/CCC/KCG/SCR, age 48 years,  
R/o H.No.30-264/A/36, Sudha Nagar,  
Old Safilguda, Secunderabad,  
Telangana State.

...Applicant

(By Advocate : Mr.K.Vignan Kumar)

Vs.

1. The General Manager, 3<sup>rd</sup> Floor, Rail Nilayam,  
South Central Railway, Secunderabad.
2. The Chief Personnel Officer, 4<sup>th</sup> Floor,  
Rail Nilayam, South Central Railway, Secunderabad.
3. Divisional Railway Manager, Hyderabad Division,  
South Central Railway, Secunderabad.
4. Sr.Divisional Mechanical Engineer, Hyderabad Division,  
South Central Railway, Secunderabad.
5. Sr.Divisional Personnel Officer, Hyderabad Division,  
South Central Railway, Secunderabad.
6. Chief Crew Controller, Hyderabad Division,  
South Central Railway, Secunderabad.
7. Chief Power Controller, Hyderabad Division,  
South Central Railway, Secunderabad.
8. Principal Diesel Traction Training Centre,  
South Central Railway, Kazipet. ....Respondents

(By Advocate : Mr.N.Srinatha Rao, SC for Railways)

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**ORAL ORDER**  
**(As per Hon'ble Mr.B.V.Sudhakar,Administrative Member)**



**Through Video Conferencing:**

2. There is no representation for the applicant. The case relates to nomination of Sr. Assistant Loco Pilots to undergo training for Loco Pilot Course. It is seen that the Original Application has been filed by the applicant with an apprehension that he will not get promoted to the post of Loco Pilot and therefore, in the said OA he has prayed to restrain the respondents from conducting the pre-promotional training to Sr.ALP for getting promoted as Loco Pilot. Today, Mr. N.Srinatha Rao, learned Standing Counsel for Railways produced a letter dated 17.07.2018 wherein it is shown that the applicant has been promoted as Loco Pilot. Despite the fact that the case came up for hearing on quite a few occasions in the past, neither the applicant nor the Ld. Counsel for the applicant appeared indicating lack of interest to pursue the case. Even when it was listed under the caption "For Dismissal", there has been no appearance. With promotion granted to the applicant, there is nothing left to adjudicate in the matter. Hence, the O.A. has become infructuous.
  
3. In view of the above, as nothing survives in this Original Application for adjudication, it is accordingly closed. No order as to costs.

**(B.V.SUDHAKAR) (ASHISH KALIA)**  
**ADMINISTRATIVE MEMBER**                   **JUDICIAL MEMBER**

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